HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(OFFICE OF THE REGISTRAR GENERAL)

Subject: Manual Acceptance of Chargesheet/Challans in exceptional cases.

ORDER

No. 177 0/ 2025/RG/RC Dated: 10/0/2025

The Inter-Operable Criminal Justice System (ICJS) application is operational in the criminal courts of UT of J&K and UT of Ladakh and apart other documents the Chargesheet/ Challans are also filed through this application and fetched by various Criminal Courts. However, many a times due to some technical issue, the Police is not able to file a Chargesheet/ Challan online through ICJS or the Courts are not able to fetch it. In order to ensure that no undue advantage is taken due to the said technical issue(s)/glitches, it is ordered that a criminal case/challan is permitted to be filed manually/offline before the Criminal Courts of UT of J&K and UT of Ladakh, upon a Certificate of the Technical Team comprising of Sr. System Officer of respective wing of the High Court in whose division the Challan emanates and the Nodal Officer of the Police Department, to the effect that the Case is not viable to be filed online through ICJS due to some technical issue. This arrangement shall remain in force for a period of three months, and during this time the Technical teams of the High Court and that of Police Department shall work for the resolution of such issue(s) and shall fix them.

Apart, it has also been observed that the Presiding Officers of the various Criminal Courts are not timely uploading the disposal order IF6 (Final disposal memo) in the CIS, which causes great hardship to such litigants in case of requirement of character and antecedents verification to be carried by the Police Department. It is thus impressed upon the Presiding Officers of all the Criminal Courts that on the final disposal of a Criminal Case / Police Challan, they shall upload the disposal Order IF6 (Final disposal memo) in the CIS, at an earliest but not later than a week.

By Order.

Registrar General (Officiating)

No.: 44217-49/RG/Re

Copy of the above forwarded to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Srinagar, for information of His Lordship.

2. All the Principal District & Sessions Judges of UT of J&K and UT of Ladakh, with a request to circulate the said order in your respective Districts.

3. Registrar Computers, High Court of J&K and Ladakh, Srinagar,

- 4. Registrar Judicial, High Court of J&K and Ladakh, Srinagar/Jammu,
- 5. CPC-eCourts, High Court of J&K and Ladakh, Srinagar,
- 6. Dy. Inspector General of Police, Crime Branch, UT of J&K,

...for information.

- 7. Mr. Uzair Nazir & Mr. Rajeev Gupta (Sr. System Officers) of High Court of J&K and Ladakh, Srinagar/Jammu, for information and compliance.
- 8. Incharge NIC, Srinagar, for uploading the same on the official website of the High Court.
- Incharge Library, High Court Wing Srinagar/Jammu for information and for keeping the record of the same.
- 10. Office file.

Registrar General (Officiating)